

CA 421/95

30.7.97.

Hon. Mr. S. Dayal, Am

None for the Parties. This Case ~~Case~~
cannot be adjourned any further in view
of orders dt 14.5.97 on the order sheet. The
applicant seems to have lost interest
in this Case and the Case is therefore
dismissed in default for non Prosecution.
Later Km. Sadhana Prigaslava appears and she mentions
she is busy in pressing arguments before the other Court
of the Tribunal.

[Signature]
Am.